

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 9

New Restoration App/50/ND/2023 in IB/748/ND/2020

IN THE MATTER OF:

M/s Swastik Sales & Services	...	Applicant
Versus		
M/s Nikhil Footwears Pvt Ltd	...	Respondent

Order under Section 9 of IBC, 2016.

Order delivered on 09.03.2023

Coram:

**MR. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :
For the Respondent :

ORDER

New Restoration App/50/ND/2023

There is no appearance on behalf of the applicant. Ergo, the restoration App/50/ND/2023 stands dismissed for want of prosecution.

**Sd/-
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)**

Mukesh

**Sd/-
ASHOK KUMAR BHARDWAJ
MEMBER (JUDICIAL)**